

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 8632/DEL/2019 (A.Y 2013-14)
(THROUGH VIDEO CONFERENCING)**

M/s Acrotech Infrastructure Pvt. Ltd., B-164, Jawahar Park, Deoli Road, Khanpur, New Delhi. PAN No. AAICA1105F (APPELLANT)	Vs	ITO Ward-1(3) New Delhi (RESPONDENT)
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Appellant by	Sh. Prabhat Kumar, CA
Respondent by	Sh. K.A. Manu, Sr. DR

Date of Hearing	19.02.2021
Date of Pronouncement	19.02.2021

ORDER

PER K.N. CHARY, JM

This appeal is filed by the assessee against the order dated 14.08.2019 passed by CIT(A)-1, New Delhi for Assessment Year 2013-14.

2. Before us, the assessee has moved an application dated 18/02/2021, where in it is submitted that the assessee has filed Form No. 1 & 2 in the Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020 and has received Form No. 3 from the Department. The assessee, therefore, seeks to withdraw the appeal to which revenue has no objection.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

5. Order is pronounced in the open court on 19.02. 2021.

Order pronounced in the Open Court on this 19th February, 2021.

Sd/-

(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 19/02/2021

*Kavita Arora

Sd/-

(K.N. CHARY)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI